

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

(IB)-127(PB)/2018

**IN THE MATTER OF:**

**Round The Clock Logistics Pvt. Ltd.**

.... **APPLICANT / PETITIONER**

**Vs.**

**Deltronix India Limited**

.... **RESPONDENT**

**SECTION:**

**Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.02.2018**

**Coram:**

**VARADHARAJAN**

**HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

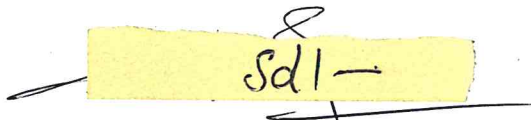
**PRESENTS:**

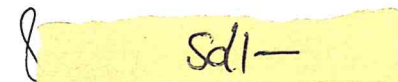
**For the APPLICANT**                      :- Mr. Rahul Malhotra, Advocate

**ORDER**

Learned Counsel for the petitioner is present. It is represented by the learned counsel for the petitioner, that an advance copy of the application alongwith the document set has been duly dispatched to the Corporate Debtor. However, proof of dispatch and receipt of notice, if any, has not been furnished. The petitioner is directed to file an affidavit of service in relation to the proof of dispatch as well as service of notice of the advance copy of the application upon the Corporate Debtor. Further the petitioner is also directed to take one more notice to the Corporate Debtor in relation to the next date of hearing which is fixed on 19<sup>th</sup> February 2018, within a period of five days from today and also enclose the proof the same alongwith the affidavit of service.

Post the matter on 19<sup>th</sup> February, 2018.

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

  
**(VARADHARAJAN)**  
**MEMBER (JUDICIAL)**

**Deepak Kumar**  
**05.02.2018**